

ACT No. II OF 1916.

[PASSED BY THE INDIAN LEGISLATIVE COUNCIL.]

(Received the assent of the Governor General on the 15th
February, 1916.)

An Act to amend the Defence of India (Criminal Law Amendment) Act, 1915.

IV of 1915.

WHEREAS it is expedient to amend the Defence of India (Criminal Law Amendment) Act, 1915 ;
It is hereby enacted as follows :—

1. This Act may be called the Defence of India Short title.
(Amendment) Act, 1916.

IV of 1915.

2. After clause (l) of sub-section (1) of section 2 of the Defence of India (Criminal Law Amendment) Act, 1915, the following clauses shall be inserted, Amendment of section 2, Act IV of 1916.
namely :—

“(m) to require that there shall be placed, at the disposal of the Governor General in Council, the whole or any part of the output of any factory, workshop, mine or other industrial concern for the manufacture, preparation or extraction of any article or thing which, in his opinion, can be utilised in the prosecution of the present war ;

(n) to take possession of, and use for the purpose of the Governor General in Council, any such factory, workshop, mine or industrial concern or any appurtenances or plant thereof ;

(o) to require any work in any such factory, workshop, mine or industrial concern to be done in accordance with the directions of the Governor General in Council ;

(p) to regulate or restrict the carrying out of work in any such factory, workshop, mine or industrial concern, or to remove the plant therefrom with the object of increasing the output of any other such factory, workshop, mine or industrial concern ;

(q) to

(q) to provide for any other action which may be necessary to regulate the possession, or to facilitate the collection, manufacture, preparation or extraction of any article or thing, which can, in the opinion of the Governor General in Council, be utilised in the prosecution of the present war ; and

(r) to regulate the sailings of British steamers from any port in British India, and to reserve, for the use of the Governor General in Council, all or any accommodation of whatever kind for the carriage of persons, animals or goods on any such steamers."

Repeal of
Ordinance III
of 1915.

3. The Defence of India Ordinance, 1915, is here- III of 1915.
by repealed.